

**File No. 13(86)/2021- I&M(I)**  
**National Institution for Transforming India**  
**(Industry-1 Vertical)**

NITI Aayog, New Delhi  
17<sup>th</sup> June 2021

**ORDER**

**Subject: Task Force on Enforcement of Contracts (Revised Order)**

Ref: "Taskforce on Enforcement of Contract" OM dated 18<sup>th</sup> March 2021

In order to address risk perception in investing and to achieve policy certainty it has been decided to constitute a Task Force with participation from key Ministries/Departments of Government of India and certain States Chief Secretaries to recommend a policy framework for Enforcement of Contracts.

**2. The Composition of the Task Force is as under:**

(i) Vice Chairman, NITI Aayog	Chairman
(ii) CEO, NITI Aayog	Member Secretary
(iii) Secretary, DPIIT	Member
(iv) Secretary, DEA	Member
(v) Secretary, Revenue	Member
(vi) Secretary, Department of Commerce	Member
(vii) Secretary, Department of Justice	Member
(viii) Secretary, Department of Legal Affairs	Member
(ix) Chief Secretary (Maharashtra)	Member
(x) Chief Secretary (Gujarat)	Member
(xi) Chief Secretary (Andhra Pradesh)	Member
(xii) Chief Secretary (Tamil Nadu)	Member
(xiii) Chief Secretary (Uttar Pradesh)	Member
(xiv) Any other member(s) as may be co-opted	

**3. Terms of Reference of the Task Force will be as follows:**

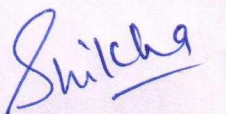
- (i) Present status of constitution and operationalisation of Commercial Courts, Divisions and Appellate Divisions with requisite infrastructure in all States *inter alia* to assess the impact of the Commercial Courts Act in terms of design, implementation, and outcomes.

- (ii) Examination of relevant provisions of the Commercial Courts Act, 2015 on its jurisdiction over different categories of cases and pecuniary jurisdiction of Commercial Courts.
- (iii) Challenges in implementation of the provisions of the Commercial Courts Act, 2015, and make recommendations thereon (*inter alia* compliance with the prescribed procedure and timelines).
- (iv) Usage of Case Information Software in Commercial cases for random and automated assigning of cases and eliminating human intervention.
- (v) Information dissemination through regular uploading of granular data on the websites of Commercial Courts relating to Commercial Cases.
- (vi) Any other measure.

#### 4. General

- (i) The Chairman may Co-opt any other official/non-official expert/representative of any organization as Member to assist the Task Force.
  - (ii) The expenditure on TA/DA in connection with the meeting of Task Force in respect of a Member or any co-opted official will be borne by the respective Government Organizations. Co-opted non-official persons, will be entitled for TA/DA as admissible to Grade-I Officials of the Government of India limited to economy class in case of air journey where applicable and the expenditure in this regard would be met by the NITI Aayog.
  - (iii) The Task Force will be serviced by Industry-1 Vertical of NITI Aayog.
5. Task Force to submit its report within 6 (six) months of its constitution.

This issues with the approval of Vice Chairman, NITI Aayog.

  
(Shikha Juyal)

Research Officer (Industry-1)

To,

**Chairman and all members of the Task Force**